IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 272-273 OF 2016
(arising out of S.L.P.(Civil) Nos.17642-17643 of 2014)

GUJARAT WATER SUPPLY & SEWERAGE BOARD

... APPELLANT(S)

VS.

JASUBHAI KABHAI HARIJAN ETC.

... RESPONDENT(S)

JUDGMENT

Anil R. Dave, J.

- 1. Leave granted.
- 2. In view of the judgement delivered in Jogendrasinhji Vijaysinghji v. State of Gujarat (2015) 9 SCC 1, we set aside the judgment of the Division Bench and restore the Letters Patent Appeal to its original number to be decided on its merits afresh.
- 3. Parties shall appear before the High Court on $15^{\rm th}$ February, 2016.
- 4. In view of the above, the appeals are allowed with no order as to costs.

[ANIL R. DAV	•••
ADARSH KUMAR GOE	•••

New Delhi; 11th January, 2016.